

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013

CC 12132/2013

(From the judgement and order dated 28/01/2013 in FA No.392/2012,  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HARBAL

Petitioner(s)

VERSUS

RAMVEER & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP)

Date: 26/06/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE RANJAN GOGOI

(VACATION BENCH)

For Petitioner(s)

Mr. Ashok Kumar Parija, Sr. Adv.

Mr. Dhananjaya Mishra, Adv.

Mr. Kedar Nath Tripathy, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

List on Friday, the 28th June, 2013 by which time, the petitioner will file a copy of the application for stay/injunction on which the High Court has passed the impugned order.

In the meanwhile, no third party rights will be created in respect of the disputed property by the respondents.

| (G. SUDHAKARA RAO)  
| COURT MASTER

| | (SHARDA KAPOOR)  
| | COURT MASTER

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